

GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT MAGISTRATE, DARJEELING
GENERAL DEPARTMENT

Memo No. : 310/Gen

Dated 24.07.2020

To
The Commissioner
Environment Department
Prani Sampad Bhawan,
5th floor, LB-2, Sector-III, Saltlake City,
Kolkata-700106, West Bengal.

Sub:ATR For NGT Case no.OA-943/2018 Dt. 30.09.2019
Ref: 3C -16/2020 dt. 20.07.2020

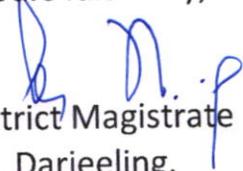
Sir,

In connection with the order of Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Case of OA-943/2018 Dt.30.09.2019 Manojit Das-Vs- State of West Bengal, the following measures have been taken:

1. A survey report has been filed to the hon'ble National Green Tribunal from this end on 06.08.2019. According to that report there are total 444 numbers of encroachers in the bed of river Balasan and there is no any encroachment in the bed of Champtra river (Copy of the report is enclosed in Annexure-I).
2. After that frequent field visit by the Matigara block officials and officials of BL&LRO, Matigara have been done to prevent new encroachment in the river bed.
3. As per the report received from the BL&LRO, Matigara, the encroachments happened some 20 years ago and there is no new encroachment in the river bed. (Copy of the report is enclosed in Annexure-II).
4. Various initiatives had been taken by the BDO, Matigara to prevent new encroachments and rejuvenate the river ecology. (Copy of the report is enclosed in Annexure-III).

This is for your kind information.

With Regards,

Yours faithfully,

District Magistrate
Darjeeling.